

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 108 of 2011 &  
I.A. No. 178 of 2011**

**Dated : 15<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Tamil Nadu Electricity Board  
Versus** **....Appellant (s)**

**Sree Rengaraaj Power (P) & Ltd. Anr.** **...Respondent (s)**

Counsel for the Appellant (s) : Mr. Vallinayagam

Counsel for the Respondent(s): \_\_\_\_\_

**ORDER**

The learned counsel for the Respondent is absent. We have heard the learned counsel for the Appellant for some time.

Post the matter for further hearing on **03.01.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/ak

